

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 1**

**C.P.(CAA)/46(MB)2024 IN C.A.(CAA)/18(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 05.04.2024**

NAME OF THE PARTIES:      **ORIENTAL      RESIDENCY      HOTELS**  
**PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

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**ORDER**

1. Mr. Ninad Sahasrabuddhe, PCS appeared on behalf of the Petitioner.
2. The Counsel for applicant submitted that the name of companies in para 2 of order dated 22.03.2024 has inadvertently been recorded as SYNDROME TECHNOLOGIES PRIVATE LIMITED WITH SYNDROME NEWEDGE PRIVATE LIMITED. On perusal of record we find it correct.
3. Accordingly, we modify the Order dated 22.3.2024 as follows :

In Para 2 of the order dated 22.03.2024 the words “SYNDROME TECHNOLOGIES PRIVATE LIMITED WITH SYNDROME NEWEDGE PRIVATE LIMITED” shall be replaced by the words “ORIENTAL RESIDENCY HOTELS PRIVATE LIMITED (‘FIRST APPLICANT COMPANY’ OR ‘DEMERGING COMPANY’) AND

ORIENTAL ASTER RESORTS PRIVATE LIMITED ('SECOND APPLICANT COMPANY' OR 'RESULTING COMPANY')".

- a. Rest of the order remain unchanged.
- b. List this matter on **03.05.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Sapna